

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 320

IA - 684/2024

IN

IB-661/PB/2023

IN THE MATTER OF:

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Sushil Ansal

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Ms. Shagun Bharti, Adv., Mr. Roshan Lal Jain, RP
For the Respondent : Mr. Jasjeet Singh, Mr. Sujoy Datta, Mr. Vibhor Kapoor, Adv.

ORDER

IA - 684/2024

Ld. Counsel appearing for the Personal Guarantor shall take necessary steps to bring the reply on record within three days.

List the matter **on 16.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay